IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH JAIPUR.

O.A.No.580/87

Dt. of order: 23.8.1993

Ram Singh & Ors.

: Applicants

Vs.

Union of India & Ors. : Respondents

Mr.J.K.Kaushik

: Counsel for applicants

Mr.Manish Bhandari

: Counsel for respondents

CORAM

Hon'ble Mr.B.B.Mahajan, Member(Adm.)

Hon'ble Mr.Gopal Krishna, Member(Judl.) PER HON'BLE MR.B.B.MAHAJAN, MEMBER (ADM.).

The learned counsel for the applicants states that the applicants in the O.A. have been regularised on the post of Goods Driver Grade-C vide order dated 28.6.1993. The relief prayed for in the O.A. has now been granted. He further states that the applicants should have been regularised from the date of their continueous officiation and not from 28.6.93. It is a separate cause of action and the applicants may if so advised file a fresh O.A. for that purpose. The O.A. has become infrictuous and h bear Their own Cots. Vartis 10

Member(J)